## 6

### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

### NEW BOMBAY BENCH

O.A. No. 728/88 T.A. No.

198

DATE	OF DECISION 25/2/94
MR P. V. P. Pillai	Petitioner
Mr. S. P. Saxena	Advocate for the Petitioner (s)
Versus	
Ordnance Factory Board	Respondent
Mr. A. I. Bhatkar	A durante for the Desmandant (a)
ME. A. I. Dilatkar	Advocate for the Respondent(s)

### **CORAM**

The Hon'ble Mr. M. R. Kolhatkar, Member (A)

The Hon'ble M. Smt. Lakshmi Swaminathan, Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? X
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

25/2/94.

# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

### ORIGINAL APPLICATION No. 728/88

Shri P.V.P.Pillai

Applicant.

٧s.

The General Manager Ammunition Factory Kirkee Pune - 411 003.

The Chairman Ordnance Factory Road 10 A Auckland Road Calcutta 700 001.

Respondents.

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

#### Appearance :

Shri S.P. Saxena for Shri B. Marlapalle counsel for the applicant.

Shri A.I.Bhatkar for Shri M.I.Sethna counsel for the respondents.

JUDGEMENT:

À

DATED : 25/2/94

I Per : Shri M.R. Kolhatkar, Member(A) I

Applicant, was proceeded against departmentally in connection with certain incidents on 15-8-80. The report of the enquiry Officer is dated 2-4-83 on consideration of which the Disciplinary authority (Respondent No.1) on 16-8-83 imposed on the Applicant the penlty of reduction of pay by two stages in the time-scale for a period of one year with cumulative effect. The appeal addressed to Respondent No.2 was rejected on 7-5-1984. The matter came up before the Tribunal in T.A. 369/86 which was disposed of by the Tribunal, by its order dated 15-9-87. The Tribunal, relying on the Judgement of Ramchandra Vs. Union of India (AIR 1986(2) SC 252) disposed of the T.A. by the following order:

- 1. The order passed by the Appellate Authority i.e the Joint Director, Vigilance, on 7.5.84 is hereby quashed and set aside.
- 2. We direct that the Appellate Authority shall sispose of the appeal preferred by the applicant

on 16. 1983 on merits after affording a personal hearing to the applicant and by passing a reasoned, speaking order in confermity with the requirements of rule 27(2) of the Central Civil Services (Classification, Control and Appeal) Rules 1965 as possible.

- 3. We further direct that the applicant will be at liberty to approach this Tribunal by filing a fresh application under section 19 of the Administrative Tribunal's Act, in case the decision of the Appellate Authority goes against him.
- personally by Shri K.Dwarakamath, Member (A&E) Ordnance Factory
  Board Calcutta on 29-1-88 and that the passed a speaking order
  on 21-7-88 vide Exhibit 'C' to the Application. In the order,
  the Member (A&E) has analysed prosecution and defence evidence
  and in particular evidence of Shri V.K.Singh, Deputy General
  Manager, Administration, Shri Shirke the Driver and Shri
  Deshmukh, Sub-Inspector of Police. The appeal has again been
  rejected. It is this appealate order, passed after giving
  a personal hearing, that the Applicant has impugned in this
  O.A.
- The first contention of the Applicant is that he was not involved in the incidents on 15-8-1980 for which he has been penalized. This contention would require a detailed analysis of evidence which is beyond the purview of judicial review entrusted to this Tribunal. On going through the detailed order dated 21-7-88, we are not persuaded that this is a case of "no evidence" which would justify our interference.
- The mest point raised is that the institution of the enquiry was vitiated by vindictiveness of the then General Manager(Shri B.B.Ghose). However, there are no allegations of Malafides against the Emquiry Officer (E.S.Krishnamurthy, Manager Engineering) or the Disciplinary Authority (R.S.Jaiswal, General Manager) or the Appellate

Ma

Authority. This point, therefore, does not have any merit.

Thirdly, the Applicant has raised some procedural points

regarding the enquiry. They are as below:

- a. The Respondent No.1 had ordered a common enquiry against the Applicant and other employees for the same charges related to an incident on 15-8-80 and the orders for common proceeding should have been signed by the Disciplinary Authority (i.e.Respondent No.1) as per CCS(CCA)Rules 1965.
  - b. The orders of appointment of the Enquiry Officer and Presenting Officer were signed by a very subordinate officer Shri V.K.Singh Manager Administration of the factory which is also not as per the rules.
  - c. The chargesheet issued to the Applicant was similarly signed by the said Shri V.K.Singh Manager/Adminisration, although it ought to have been signed by the Respondent No.1 himself as there existed no general or special order from the Disciplinary Authority authorising Shri V.K.Singh to sign the chargesheet.
- 5. These procedural points do not vitiate the proceedings and we are inclined to accept the argument of the Respondents that in any case, the Tribunal's earlier orders do not permit us to reopen these issues.
  - Fourthly, the Applicant contends as below:

    "a. The Appellate Authority, as stipulated in,

    CCS(CCA) Rules is the Director General of Ordnance

    Factory and not any other authority. Hence the

    personal hearing given to Applicant by one of the

    nine Members of the Ordnance Factory Board, Calcutta

    is illegal and against the order passed by this

    Hon ble Tribunal. A Member of the Ordnance Factory

    Board is not the appointed Appellate Authority and

    as such the order No.4580/A/Vig/dated 21.7.88 is

    illegal and bad in law. The said order also does

An.

6.

7.

not comply with the directions of this Hon'ble Tribunal."

To this, the reply of the Respondents is as below: "a. In this context. I may also point out that under Rule 24(b), it is stipulated that an appeal may be preferred to the authority specified in this behalf in the schedule to the rules or by special or general order of the President. Where no such authority is specified it also lays down the procedure by which the appeal should be disposed off. Rule 24(b) lays down that in case of Member of Central Civil Service, Group C or Group D or holder of a Central Civil post, Group C or Group D, the Appellete Authority will be the authority to which the authority making the order appealed against is immediately subordinate. In other words the Apellette Authority is the authority who is immediately superior to the authority which had made the order appealed against. In the subject case, the General Manager AFK had passed the order of the penalty in respect of Shri Pillai. He is the authority immediately subordinate to the Member/A&E. Therefore, Member/A&E is considered as Appellete authority in respect of the appellent. Therefore, there is no illegality in giving the personal hearing by Member/A&E while disposing the appeal of the Appellant as Appellete Authority."

In our view, the Applicant having submitted himself to the hearing at the hands of Member (A&E) cannot be heard to say, at this stage, that the said Member was not the legal Appellate Authority. Moreover, we also keep in view the thrust of the pronouncements made by the Hon'ble Supreme Court in Scientific Adviser to the Ministry of Defence Vs. S.Daniel and others (AÎR 1990(2) SC 134). The reasoning of that judgement which over ruled the Full Bench judgement of Central

May

\_D

Administrative Tribunal in Gafoor Mia and others Vs. Director DMRL Hyderabad (1988(2) SLJ 277) was on the point of meaning of appointing authority and disciplinary authority would extend to the instant case also which relates to Appellate Authority. We are, therefore, unable to accept the contention of the Applicant.

9. We, therefore, dispose of this O.A. by passing the following order:

### ORDER

The O.A. is dismissed as being devoid of merit.
No orders as to cost.

(Mrs. Lakshmi Swaminathan)

Member (J)

(M.R.Kolhatkar) Member(A)

MR Kelletkow